

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
14-09-2023 AT 10:30 AM**

**Cont. A (IBC) 1381/2023 in CP(IB)No.109/7/HDB/2020
u/s. 7 of IBC, 2016**

IN THE MATTER OF:

Syndicate Bank

...Financial Creditor

VS

Kranthi Edifice Pvt Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Cont.A (IBC) 1381/2023

Learned Counsel Smt. Mummaneni Vazra Laxmi, for Resolution Professional, Smt. Kalpna, Resolution Professional in person present. Learned Proxy Counsel Mr. Narendra Naik, on behalf of Learned Counsel on record Mr. Sidhi Vardhan, for Respondent No.1 present and stated that the said counsel on record is un-well. No representation for the rest of the respondents. We adjourn the matter on condition that all the respondents shall make their submissions if any on the next hearing date lest opportunity stands closed and orders will be passed basing on the records available. Matter adjourned to 09.10.2023.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)